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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3288/2002

M.A.No. 2850/2002

Thursday, this the 19th day of December, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Smt. Santosh Kakkar
w/o Shri Mulakh Raj Kakkar
r/o 38-D, Cottage Marg,
Adarsh Nagar, Delhi-33

..Applicant

(By Advocate: Shri H.C. Mittal)

Versus

1. The Directorate of Education
Govt. of NCT Delhi
Old Secretariat, Delhi-54
through the Director of Education
2. Govt. of NCT of Delhi
Old Secretariat, Delhi-54
through its Secretary

..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

The grievance of the applicant is that she had retired on 30.9.2001. It is asserted that two persons junior to her have been awarded the selection scale but her case has been ignored. In this regard, she has already made a number of representations, the last of which is of 15.3.2002 and a copy of which is placed on record as Annexure A-4. Our attention has also been drawn to the letter written by the Joint Director of Education (Admn.) addressed to the Principal, Govt. Girls Senior Secondary School, Adarsh Nagar, Delhi which indicates that perhaps the matter is under consideration. Some factual information is being called.

2. Taking stock of these facts, delay in filing of the present OA is condoned and it is directed that the

(Signature)

(3)

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Director of Education will consider the above-said representation dated 15.3.2002 and pass an order within a period of six months from the date of receipt of a certified copy of the present order. It should be a speaking order and conveyed to the applicant.

3. With these directions, OA is disposed of.



(S.A.T. Rizvi)

Member (A)



(V.S. Aggarwal)

Chairman

/sunil/